

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD

Dated : Allahabad this the 4th day of December, 1996.

Coram : Hon'ble Mr. S. Das Gupta, Member-A  
Hon'ble Mr. T. L. Verma, Member-J

Original Application No. 1028 of 1996.

Bal Mukund Singh son of Shri Raj Bahadur Singh,  
Resident of Village Basaria, Karchana,  
District Allahabad.....Applicant.

(C/A Sri Lalji Sinha)

Versus

1. Union of India through Telecommunication,  
District Manager, Allahabad.
2. The Divisional ENGINEER, Telecommunication (Rural),  
Allahabad.
3. The Sub-Divisional Engineer Phones (Rural),  
Handia, Allahabad.  
.....Respondents.

(C/A Sri N. B. Singh)

O R D E R (oral)

(By Hon. Mr. S. Das Gupta, Member-A)

Shri N. B. Singh, learned counsel for the  
Counter  
respondents has filed a fresh Supplementary/Affidavit  
annexing a copy of the order dated 14.11.1996  
by which the impugned order of termination of the  
services of the applicant has been cancelled and the

applicant has been re-instated in service. The relief prayed for in this O.A. was that the order dated 31.8.1996 be quashed. As the respondents have quashed the aforesaid order, the present application has become infructuous and the same is dismissed accordingly. The respondents have also prayed in support of the Supplementary Counter Affidavit that after dismissal of the present O.A., the respondents be allowed to proceed against the applicant in appropriate action under the Disciplinary Rules. In case the applicant is prima-facie guilty of any misconduct, the department has every right to proceed against him departmentally in accordance with law and the Rules governing the disciplinary proceeding. No direction is required to be issued in this regard.

Member-J

Member-A

(pandey)